f [TRAINS RUNNING AT A LOSS

420. SHRI V. M. CHORDIA: Will the Minister of RAILWAYS be pleased to state:

- (a) whether any scheme lias been formulated for the profitable running of those trains which have been running at a loss for a number of years; and
- (b) what are the reasons for which the trains referred to above run at a loss?]

रेल मंत्रालय में राज्य मंत्री (श्री राम-सुभग सिंह): (क) ग्रौर (ख) गाड़ियों के लेखे ग्रलग-ग्रलग नहीं रखे जाते ग्रौर यह बताना संभव नहीं है कि कौन-कौन गाड़ियां घाटे में चल रही हैं। इस सम्बंध में किसी तरह की योजना बनाने का सवाल नहीं उठता ।

इस बात की निगरानी रखी जाती है कि विभिन्न गाङ्गों में उपलब्ध स्थान का कहां तक इस्तेमाल होता है ग्रौर समय-समय पर त्रावश्यकतानुसार गाड़ियों की व्यवस्था में समंजन किया जाता है।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH); (a) and (b) Accounts are not separately maintained for individual trains and it is not possible to say which trains have been running at a loss. The question of formulating any scheme in this connection does not arise.

The occupation of different trains is kept under observation and adjustments are made from time to time, in the train services.]

हैबी इलेक्ट्रिकल्स लिभिटेड के मजदूरों की मांगें

्श्री विमलकुमार मन्नालालजी ४२१. { चौरड़िया : श्री गिरिराज किशोर कपूर :

क्या उद्योग तथा संभरण मंत्री यह बताने की कपा करेंगे कि :

to Questions

- (क) किन कारणों से सरकार ने हैंबी इलेक्ट्रिकल्स लिमिटेड में काम करने वाले मजदूरों की हड़ताल को अवैध घोषित किया
- (ख) मजदूरों की प्रमुख मांगें क्या हैं : ग्रीर
- (ग) मजदूरों और प्रशासन के बोच ग्रच्छे सम्बंध स्थापित कराने के लिये क्या प्रयत्न किये गये हैं ?

t [DEMANDS OF WORKERS IN THE HEAVY ELECTRICALS LTD.

J SHRI V. M. CHORDIA; ^1 SHRI G. K. KAPOOR

Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

- (a) the reasons for which Government declared the strike by the workers of the Heavy Electricals Ltd., Bhopal as illegal;
- (b) what are the major demands of the workers; and
- (c) what attempts have been made-to establish cordial relations between the workers and the administration?]

उद्योग तथा संभरण मंत्रालय में भारी इंजीनियरी के मंत्री (श्री टी० एन० सिंह) : (क) हैवी इलेक्टिकल्स (इंडिया) लिमिटेड के मजदूरों द्वारा की गई हडताल को सरकार ने ग़ैर-कान्नी नहीं घोषित किया । लेकिन प्रबन्धकों की प्रार्थना पर श्रम-न्यायालय भोपाल के न्यायाधीश ने हैवी इलेक्ट्रिकल्स (इंडिया) लि० के कर्मचारियों द्वारा २१ मार्च, १९६४ और २८ मार्च, १९६४ को प्रारम्भ की गई हड़ताल को मध्य प्रदेश ग्रीद्योगिक सम्बंध ग्रधिनियम की धारा ५०1793

के विरुद्ध होने के कारण गैर-कानूनी घोषित किया था।

- (ख) हड़ताल के शरू होने से पहले हैवी इलैक्ट्रिकल्स कर्मचारी व्यापार संघ द्वारा, जिसे मान्यता प्राप्त नहीं है, निम्नलि-खित मांगें रखी गई थीं :--
- (१) कर्मचारियों को भोपाल क्षेत्र के वर्तमान जीवन-यापन खर्च के ग्रभिसूचक श्रंक के अनुसार मंहगाई भत्ता दिया जाए जिसका निर्धारण शत प्रतिशत बराबर करने के सिद्धांत के अनुरूप हो। जब तक इस प्रक्त पर निर्णय किया जाए, सभी कर्मचारियों को ३० रूपए प्रतिमास की ग्रतिरिक्त रकम तदर्थ रूप में दी जाए।
- (२) १९६२-६३ के वित्तीय वर्ष से सभी कर्मचारियों को एक मास के वेतन के बराबर वार्षिक बोनस दिया जाए।
- (३) श्रौद्योगिक श्रौर श्रनग्रौद्योगिक कर्मचारियों के बीच छुट्टियों के लिए बर्ते जाने वाले फर्क को दूर किया जाए।
- (४) किसी भी कर्मचारी का वेतन १०० रुपये प्रतिमास से कम नहीं होना चाहिए ग्रौर दैनिक ग्राधार पर वेतन पाने वाले ग्रौर सामधिक रूप से काम करने वाले कर्मचारियों को कम से कम एक वर्ष तक कारलाने में कार्य करने के बाद नियमित कर्मचारियों में शुमार किया जाए। किसी भी कर्मचारी की मासिक स्राय १२० रुपये प्रतिमास से कम न हो । जैसा कि हिन्द्स्तान एन्टिबायटिक्स लि०, पिपरी के मामले में भौद्योगिक न्यायाधिकरण ने ग्रपने फैसले में स्पष्ट किया था ।
- (५) कार्यालय का काम करने वाले कर्नचारियों के कार्य के घन्टे अधिक ग्रधिक केन्द्रीय सरकार के कर्मचारियों के कार्य-घन्टों के बराबर ही होने चाहियें और

to Questions ग्रतिरिक्स घन्टों के लिए उन्हें ग्रोवर टाइम भत्ता मिलन। चाहिए ।

- (६) कारीगरों ग्रौर ग्रन्य समान प्रकार के कर्मचारियों का वेतन-मान जो बहुत कम है, परिवर्द्धित किया जाए । निम्न श्रेणी के क्लर्कों की मासिक ग्राय कम से कम १७० रुपये प्रतिमास होनी चाहिए, जैसा कि हिन्द्स्तान एन्टिबायटिक्स लिमिटेड, पिम्परी के मामले में ग्रौद्योगिक न्यायाधिकरण ने ग्रपने फैसले में निर्देश दिया है।
- (७) कर्मचारियों पर ग्राश्रित उनके परिवार के सभी सदस्यों को मुफ्त स्वास्थ्य-नेवा ग्रौर बीमारों को मुफ्त खाने की सहलियतें होनी चाहियें ।
- (८) प्रबन्धकों द्वारा प्रपनाए जाने वाली उन्नति ग्रीर कर्मचारी सम्बंधी नीतियों में तुरन्त सुधार होना चाहिए।
- (१) वह ग्रादेश, जिसके द्वारा कर्मचारियों को विभागीय दंड दिया जाता है, वापिस लेना वाहिए ।
- (१०) प्रस्तावित प्रोत्साहन परियोजना से प्रभावित होने वाले कारखाने के अधिकांश कर्मचारियों द्वारा उसके स्वीकृत होने पर उसे लागु किया जाये।
- (११) श्रम-सम्बंध त्रन्त ही केन्द्रीय श्रम कानुनों के अन्तर्गत लाए जायें जो पूर्ण-रूपेण भारत सरकार के ग्रधिकार क्षेत्र में रहें ।
- (१२) हैवी इलैंक्ट्रिकल्स कर्मचारी युनियन को प्रदान की गई मान्यता समाप्त की जाए शौर कर्मचारियों में गुप्त प्रणाली के द्वारा भतदान जानने के बाद ग्रधिक मत प्राप्त करने धाले कर्मचारी संघ को मान्यता प्रदान की नाए ।
- (१३) निदेशक मंडल ों कर्मचारियों का कम से कम एक प्रतिनिधि अवश्य होना चाहिए ।

(ग) कर्मचारियों के प्रतिनिधि संघों के मामलों की जिम्मेदारी प्रबन्धकों पर है जो ग्रापसी समझौते के ग्राधार पर उनकी तकलीकों को दूर करते हैं।

t[THE MINISTER OF HEAVY EN-GINEER NG IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): (a) The Government did not declare the strike by the workers of Heavy Electricals (India) Limited, as illegal. But on an application filed by the management, the Presiding Officer, Labour Court, Bhopal, declared the strike (commenced by the employees of Heavy Electricals (India) Limited, on the 21st March, 1964 and 28th March, 1964) as illegal as it was in contravention of Section 80 of the Madhya Pradesh Industrial Relations Act.

- (b) The demands put forward by the Heavy Electricals Servants Trade Union, an unrecognised Union. before commencement of the strike were as under:
- (i) The dearness allowance of the employees should be linked with the cost of living index of Bhopal region with centpercent neutralisation formula. Pending a decision on this question, an ad hoc increase of Rs. 30.00 p.m. should be given to all employees.
- (ii) A minimum annual bonus of one month's pay should be given to all employees from the financial year 1962-63.
- (iii) Discrimination of leave facilities between industrial and non-industrial workers should be removed.
- (iv) The minimum basic pay for any employee should not be less than Rs. 100.00 p.m. and all the work-(Charged, daily rated and casual lab-tourers in the industry should be promoted to the regular cadre at least immediately after the completion of
 - f[] English translation.

one year's service in the organisation. The total wage earnings of any employee should not be less than Rs. 120.00 p.m. as awarded by the industrial tribunal in the case <of Hindustan Antibiotics, Limited. Pim-pri.

to Questions

- (v) The working hours of the ministerial staff should be reduced to correspond with the working hours of the Central Government employees or they should be given extra allowance for extra hours worked.
- (vi) The present pay scales of artisan and other categories which are low at present, should be revised. The total wage earnings of a lower division clerk should be raised to at least Rs. 170.00 p.m. as awarded by the Industrial Tribunal in the case of Hindustan Antibiotics, Pimpri.
- (vii) There should be free medical treatment for all dependents of the employees and free diet facilities for all the patients.
- (viii) There should be a radical change in the present promotion and personnel policy of the management.
- (ix) The order inflicting departmental punishment on certain employees should be withdrawn.
- (x) The proposed incentive scheme should be implemented after the same is ratified by tfte majority of the affected workers of the
- (xi) The labour relations should immediately be brought under the Central Labour Laws and within the sole jurisdiction of the Government of India.
- (xii) The recognition granted to Heavy Electricals Employees Union should be withdrawn and recognition should be granted to the Union which enjoys the confidence of the majority of workers by ascertaining their wishes through secret direct ballot; and

- (xm) The Board of Directors s.iould have at least one representative from amongst the employees.
- (c) The management deals with the representative Union of the workers and sorts out the grievances *on* a mutually acceptable basis.]

EXPANSION OF DURGAPUR, BHILAI AND ROURKELA STEEL PLANTS

- 422. SHRI M. P. BHARGAVA: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is proposed to expand the steel plants at Durgapur, Bhilai and Rourkela;
- (b) if so, what are the expansion plans and when are they likely to come into operation; and
- (c) whether the three plants have been working to their full capacity during the first eight months of 1964?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJTVA REDDY): (a) and" (b) Yes, Sir. During the Third Five Year Plan period Bhilai is being expanded to 2:5 million tonnes ingot capacity, Durgapur to 1-6 million tonnes and Rourkela to 1-8 million tonnes. These expansion plans are likely to be completed during 1966-67 in the case of Rourkela and Durgapur and a little earlier in Bhilai.

(c) During the first eight months of the year, Bhilai Steel Plant has been working above the rated capacity and Durgapur Steel Plan very near the rated capacity. Rourkela Steel Plant has, however, worked to about 79 per cent of steel ingot capacity and 77 % of saleable steel capacity. This was due to one of the blast furnaces being under re-lining and the civil disturbances earlier this year which seriously affected the working of this particular plant.

680 RS-3.

बिना टिकट चलने वाले मुसाफिर

४२३. श्री राम सहाय: क्या रेल मंत्री यह बताने की कृपा करेंगे कि जनवरी से अगस्त, १६६४ तक प्रत्येक रेलवे पर बिना टिकट सफर करने वाले कितने मुसाफिर पकड़े गये और उनसे कितना धन बतौर किराया और जर्माना के वसल किया गया?

t[TicKETLEss PASSENGERS

423. Shri RAM SAHAI: Will the Minister of RAILWAYS be pleased to state the number of ticketless passen gers arrested on each railway during the period from January to August, 1964 and the amount of money realis ed from them as fare and penalty?]

रेल मंत्रालय में राज्य मंत्री (श्री राम सुभग सिंह): एक वयान साथ नत्थी है जिसमें जनवरी से जुलाई, १६६४ तक की सूचना दी गयी है। (देखिए परिशिष्ट ४६ अनुपत्र संख्या ३०) अगस्त, १६६४ की सूचना अभी उपलब्ध नहीं है।

t[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH); A statement giving the information for the period from January to July, 1964 is attached. (See Appendix XLLX, Annexure No. 30).

Information relating to the month of August, 1964 is not yet available].

SALE OF COMMON SALT AS FERTILIZER

- 424. SHRI DAHYABHAI V. PATEL: Will the Minister of INDUSTRY AN» SUPPLY be pleased to state:
- (a) the names of States where action has been initiated against organised sale of common salt as fertilizer; and
- Ob) the nature of the action taken against such sales?

THE DEPUTY MINISTER m THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI BIBUDHENDRA MISRA): (a) No instance has so far come to notice

f[] English translation.